

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No(s).2 4 1 8 / 2 0 0 6

(From the judgement and order dated 12 / 0 2 / 2 0 0 4 & 6/ 7 / 2 0 0 5 in SA No. 10 3 5 / 2 0 0 1 & RCM P No. 13 3 1 9 / 2 0 0 4 in AS No. 10 3 5 / 2 0 0 1 of The HIGH COURT OF A.P AT HYD E R A B A D)

GOVT.O F A.P. & ORS.
V E R S U S
M.A. RAZAC K (DEA D)

Petitioner(s)

Respondent(s)

(With appln(s) for substitution of L. Rs of the deceased respondent, c/delay in filing substitution appln., prayer for interi m relief and office report)

Date: 12 / 0 7 / 2 0 0 7 This Petition was called on for hearing today.

CORA M : HON'B L E MR. JUS T I C E H.K. SE M A
HON'B L E MR. JUS T I C E LO K E S H W A R SINGH PA N T A

For Petitioner(s) Mr. R. Sundarvardh an, Sr Adv.
Mr. Manoj Saxena, Adv.
Mr. Rajnish Kr. Singh, Adv.
Mr. Rahul Shukl a, Adv.
Mr.T.V.George,Adv.

For Respondent(s) Mr. S. Udaya Ku m a r Sagar, Adv.
Ms. Bina Madhavan, Adv.
Ms. Nupur, Adv.
for M/S. Lawyer'S Knit & Co,Adv.

UPON hearing counsel the Court made the following
O R D E R

Delay condoned.

Substitution allowed.

Leave granted.

Interi m order to continue.

(Ravi P. Verma)
Court Master

(Anand Singh)
Court Master